



Government of Jammu & Kashmir
Forest, Environment & Ecology Department

Notification,
Srinagar, the 4th, sept 2018

SRO 370 •-In exercise of powers conferred by section 6 of the Jammu and Kashmir Forest (Conservation) Act, 1997, the Government of Jammu and Kashmir hereby direct that sub-rule (1) of rule 9 of the Jammu and Kashmir (Compensatory Afforestation Fund Management and Planning Authority) Rules, 2009 shall be substituted by the following namely:-

"(1) The Governing body of the Compensatory Afforestation Fund Management and Planning Authority shall consists of the following:-

| | | |
|----|--|------------------|
| 1. | Hon'ble Governor | Chairperson |
| 2. | Hon'ble Advisor (K) | Member |
| 3. | Chief Secretary | Member |
| 3. | Administrative Secretary Finance Department | Member |
| 4. | Administrative Secretary, Planning and Development Department | Member |
| 6. | Administrative Secretary, Department of Forest, Environment and Ecology department | Member Secretary |
| 7. | Principal Chief Conservator of Forest | Member |
| 8. | Chief Wildlife Warden, J&K | Member |

By order of the government of Jammu and Kashmir.

Sd/-

(Saurabh Bhagat)IAS

Commissioner/secretary to Govt
Forest, environment & Ecology Deptt.

No:- FST/WL/16/2018

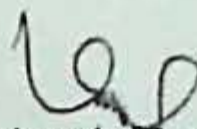
Dated: 04 09.2018.

Copy to the:-

1. Financial commissioner _____
2. Principal Secretary to Government _____
3. Commissioner Secretary to Government _____
4. Divisional Commissioner, Kashmir/Jammu.

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5. Secretary to Government _____
6. All HOD:'s
7. O.S.D with Advisor (K) to the Hon'ble Governor J&K.
8. Private Secretary to Commissioner/Secretary to government Forest, Environment and Ecology Department.
9. SRO file/stock file w.2.s.c.



Under Secretary to Government
Forest, Environment & Ecology Department.